

12:55 hrs

COMMITTEE ON PAPERS LAID  
ON THE TABLE

## MINUTES

SHRI KANWAR LAL GUPTA (Delhi-Sadar) : I beg to lay on the Table Minutes of the Sittings of the Committee on Papers Laid on the Table, held on 31st December, 1976, 1st September and 5th October, 1977 and 28th March, 1978.

SHRI HARI VISHNU KAMATH (Hoshangabad) : I am on a point of order, under rule 305B(1).

MR. SPEAKER : On the statement, no questions are allowed, Are you referring to the rule which says that on a statement made by the Minister, no question....

SHRI HARI VISHNU KAMATH : I am aware that Rule 305C refers only to papers laid on the Table, and not to the Minutes of the Sittings of the Committee on Papers Laid on the Table. My hon. friend and colleague, Mr. Gupta has laid the Minutes of the Sittings of that Committee — on the 31st December, 1976.

MR. SPEAKER: You are merely thanking him.

SHRI HARI VISHNU KAMATH: It is an appreciation. It is not deprecatory. The 31st December, 1976 pertains of course to the Emergency period of the discredited regime, of the unhonoured, unwept and unsung regime.

Now I come to the point. What has been done is that the Minutes of the Sittings of that Committee have been laid. That falls within the ambit of rule 305B(2). The other point is that under rule 305C, matters coming within the ambit of rule 305B(1) cannot be raised in the House. But this falls within the ambit of rule 305B, sub-rule (2). Apparently, there is a lacuna in the rule which the Rules Committee should consider. There is no rule providing for the laying of the Minutes of the Sittings of the Committee on Papers Laid on the Table. Therefore, the rule should be amended so as to provide for that also.

MR. SPEAKER: Office will note it down.

SHRI HARI VISHNU KAMATH: There is also a slight mistake in the wording of rule 305B(1).

MR. SPEAKER: Give the suggestion in writing. That will be helpful.

SHRI HARI VISHNU KAMATH

It is a minor thing. It is said here : "whether there has been compliance of the provisions", "compliance with" should be there. As a former Judge of the Supreme Court, you will agree that it has to be changed to "compliance with".

12:56 hrs.

## ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 3rd April, 1978 :

1. The Merchant Shipping (Amendment) Bill, 1978.
2. The Child Marriage Restraint (Amendment) Bill, 1978.
3. The Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Bill, 1978.
4. The Interest Bill, 1978.
5. The Children (Amendment) Bill, 1978.

## PUBLIC ACCOUNTS COMMITTEE

## SEVENTIETH REPORT

SHRI C. M. STEPHEN (Idukki): I beg to present the Seventieth Report of the Public Accounts Committee on paragraph 8 of the Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways) relating to Marketing and Sales Organisation.

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## THIRD REPORT

SHRI KANWAR LAL GUPTA (Delhi, Sadar): I beg to present the Third Report of the Committee on Papers Laid on the Table.